

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO. 112(ND)/2012

IN THE MATTER OF:

Rupak Gupta & Anr.

.... Applicant/petitioners

Vs.

M/s. Banaras House Pvt. Ltd.

.... Respondent

Order under Section 397/398 of the Companies Act, 2016

Order delivered on 31.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioners : Mr. Yajur Mittal, Ms. Sanjana Sharma,
Advocates

For the Respondent : Mr. Virender Ganda, Sr. Adv.
Ms. Gauri Rishi, Mr. Arun Bagai, Advs. For 2(a)
Ms. Mamta Rajput, CS

Mr. Abhimanyu Bhandari,
Mr. L.K. Bhashan, Mr. A. Arunkumar, Advs.
for R-4A to 4F

ORDER

On account of paucity of time, hearing is deferred to
4th September, 2017. *(part heard)*


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

31.08.2017
V. Sethi